

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

CP No. 1 OF 2019

Dated: 23rd October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member(electricity)**

In the matter of:

DB Power Limited

.... Appellant(s)

Versus

TANGEDCO

.... Respondent(s)

Counsel for the Appellant(s) : Deepak Khurana for A1

Counsel for the Respondent(s) : S. Vallinayagam for R1

ORDER

Learning senior counsel, Mr. Basava Prabhu Patil representing TANGEDCO submits on instructions that a cheque of Rs. 5.21 crores has been deposited towards supplementary bills. However, according to the Petitioner, there is still substantial amount which is due in terms of our directions dated 17.05.2019.

We direct the petitioner to place on record the details of amount which are overdue as on today with advance copy on the other side.

List the matter on **30.10.2019.**

**S.D. Dubey
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

